IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1157 of 2020

Serajul Sk. @ Serajul Shekh … Petitioner

Versus

The State of Jharkhand & Others ⋯ Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Shashi Kant Thakur, Advocate
For the State : Mr. Vishwanath Ray, Addl. P.P.

Order No.03 Dated- 11.09.2020

Heard the parties through video conferencing.

Mr. Shashi Kant Thakur- learned counsel for the petitioner submits that he will remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Let notice be issued to O.P. Nos.2 to 6 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this Cr.M.P shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the opposite party Nos.2 to 6.

(Anil Kumar Choudhary, J.)

Animesh/